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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1015/2003

This the 24th day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Vinay Kumar
D-7/140, Dayalpur
Delhi-110094

.. Applicant

(By Advocate: Sh. Manoj Kr. Mishra)

Versus

The Commissioner of Police
Police Headqrs. ITO
New Delhi

.. Respondent

O R D E R (ORAL)

This is a fresh OA filed by the applicant seeking appointment on compassionate grounds and a direction to the respondents to pass an order appointing the applicant to a suitable post on compassionate grounds.

2. Applicant's father was working as ASI in Delhi Police and he has expired while in harness and thereafter son of the deceased, i.e., the applicant has made an application for appointment on compassionate grounds. Thereafter applicant was called upon with all original educational certificates and three witnesses out of which one should be Govt. servant to fill up the necessary forms of appointment on compassionate grounds. His medical examination was also held and he was declared pass. It is submitted that no decision has been taken and application is still pending with the department.

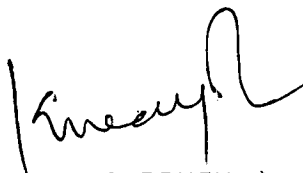
3. I think this OA can be disposed of at this stage itself to decide the matter of compassionate appointment of the



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applicant within a stipulated period. Accordingly, I allow the OA and direct the respondents to dispose of the representation of the applicant within one month by passing a reasoned and speaking order from the date of receipt of a copy of this order keeping in view the judicial pronouncements on the subject.

4. If any grievance survives thereafter, applicant is at liberty to file the same afresh.


(KULDIP SINGH)
Member (J)

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